

BEFORE DR.GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE
AUTHORITY

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001
.....

Appeal No.23(127)/2012-IC

Date:26-8-13

In the matter of

Dr.Ashish Kumar, LLD,
C/o Krishan Gopal Sumer Chand,
House No.WZ-103/2, A-Block
Street No.35,Shoe Market,
Uttam Nagar, N.Delhi-59

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi-110001

Respondent

DATE : TWENTY SIX AUGUST TWO THOUSAND THIRTEEN

Date: 26-8-13

ORDER

The appellant has filed an appeal on 25-9-12 received on 23-10-12 under Section 19 of the RTI Act against the information furnished by the CPIO, the Respondent vide letter No.21(994)/2012-IC dated 27-7-12.

Brief Facts of the case:

1. The appellant vide his application dated 9-7-12 sought information relating to acquisition of immovable property by Sh.G.E.Veerabhadrappe, Vice President, ITAT.
2. The Respondent has collected the information from Admn.III Section of this Ministry.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal on 25-9-12. A notice was sent to the

- appellant on 8-11-12 directing him to attend the hearing on 20-11-12 at 3 PM in Room No.408A, Shastri Bhavan, New Delhi.
4. The respondent has submitted his comments on 15-11-12 before Appellate Authority by giving a copy to the appellant.
 5. The appellant has failed to attend the hearing while the respondent was present.
 6. The Appellate Authority has concluded the proceedings of appeal on the same day i.e.20-11-12 on the basis of material available on the record. Due to administrative reasons, the order could not be passed.
 7. Now, I undersigned have been appointed as an Appellate Authority in the matter. After perusal of the facts of the case it appears that no further hearing is required in the matter.

Observation

8. On perusal of the record it appears that the information furnished by the respondent vide letter dt.15.11.12 and of his application dt.9-7-12 on the address mentioned in his application dt.9.7.12. But the address mentioned in application dt.9.7.12 was not in detail. This was the reason that appellant could not get reply of the respondent. Hence, in view of above, the respondent is directed to furnish the reply dt.27.7.12 and dt.15.11.12 of the appellant on the address mentioned in his application dt.25.9.12.
9. It does not require any further more clarifications. Hence, I come to the conclusion that necessary information has already been supplied to the appellant-applicant by the respondent.
- 10 In view of the above, the appeal is decided in term of above conclusion.
- 11 The appellant may kindly note that since the proceeding has been closed, no further hearing will be entertained in this matter by this Ministry in future. If there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066(within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.


(DR.GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 26-8-13

Copy to:

- 1.Sh. Dr.Ashish Kumar, LLD,C/o Krishan Gopal Sumer Chand,House No.WZ-103/2, A-Block,Street No.35,Shoe Market,Uttam Nagar, N.Delhi-59.
- ✓ 2.Smt.Asha Sota - CPIO
- 3.Jagdish Kumar, SO, Impl. Cell.